- II. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification S.O. No. 79(E), dated the 8th February, 1978, publishing the Jute (Licensing and Control), Amendment Order. 1978, u'nde_r subsection (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1728/78],
- III. A copy each (in English and Hindi) of the following papers, under sub-section (i) of section 619A of the Companies Act, 1956:
 - (i) Eleventh Annual Report and Accounts of the Bharat Heavy Plate and Vessels Limited, Visakhapat-nam, for the year 1976-77, together with the Auditors Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (ii) Review by Government on the working of the Company. [Placed Library. See No. LT-

1797(78 for (i) and (ii)] SHRI BHUPESH GUPTA: (West

Bengal): I requested you that Shri Morarji Desai should be in the House because ...

MR.. CHAIRMAN: One more paper to be laid on the Table.

SHRI BHUPESH GUPTA: But he is not in the House.. ,

MR. CHAIRMAN: One more paper to be laid by the Minister.

Notification of the Ministry of Finance (Department of Revenue) and Related P^aP«r

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL); Sir, I beg to lay on the Table under section 159 of the Customs Act, 1962, a copy (in English and Hindi) of the Ministry of

Finance (Department of Revenue) Notification No. 62/78—Customs. dated the 9th March, 1978, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-1738/78].

REFERENCE TO ADMISIBILITY OF **QUESTIONS**

DR. RAJ AT KUMAR CHAKRA-BARTI (West Bengal): Sir, I want to draw your attention to something for which I have been waiting from 11 o'clock today. I had submitted two questions for today for answer by the Shipping and Transport Minister. One of the questions is very vital and important for the country. The Calcutta Port Trust has deposited Rs. 4.37 lakhs in high denomination notes of Rs. 1,000, 5,0000 and 10,000 rupees.

MR. CHAIRMAN: It has been admitted.

DR. RAJ AT KUMAR CHAKRA-BARTI. I have no intimation. It is not listed here. I seek your protection. Are we not allowed to raise this type of question? I have not received any intimation and I do not know whether you have disallowed it or it has been disallowed by the Ministry 1 do not have any information till today.

MR. CHAIRMAN: It is listed for the next week.

DR. RAJAT KUMAR CHAKRA-BARTI: I have not received any intimation.

MR. CHAIRMAN: Next week is not today. It has been listed. Why do you worry?

Reference to the Prime Minister alleged statement on Sikkim.... Contd.

SHRI BHUPESH GUPTA: The moment you entered the House, without disturbing you, I made a request that Prime Minister Shri Morarji Desai should be in the House till the end of Question Hour, because we wanted to raise his statement on Sikkim. He said that Sikkim has been annexed by India (Interruptions.)

श्री कल्पनाथ राय: ग्रादरणीय सभापति जी, प्रधान मंत्री को यहां पर बुलाया जाय।

SHRI BHUPESH GUPTA; This is not an ordinary matter-the Prime Minister of the making a statement. .(Interruptions). Sir,, the Prime Minister of the country has made a statement on Sikkim. Sikkim is a part of the Republic of India and he has said that it has been annexed. What else could be a more damaging statement than this? (Interruptions) He has said this to the correspondent of the "New York Times" who, you know. Sir, was taking a very very hostile stand at that time. Are we to have a Prime Minister who goes and says that we have annexed Sikkim?

(Interruptions)

SHRI SANKAR GHOSE' (West Bengal): Sir, about the statement of the Prime Minister... (*Interruptions*).

SHRI BHUPESH GUPTA: Sir, I would like to request you to ask the Prime Minister to come here and explain his conduct. (Interruptions) I say, Sir, that such a statement would be regarded as an act of high treason. Sir, it is a constituent part of the Republic of India and it is regarded as annexed... (Interruptions).

SHRI SANKAR GHOSH; Sir, over the statement of the Prime Minister, so far as Sikkim is concerned, the whole nation is shocked today. The whole nation is shocked that the Prime Minister has made the greatest accusation against this country. The Prime Minister of the country has said something which even the greatest enemy of the country.... (Interruptions).

श्री कल्पनाथ राय : प्रधान मंत्री को यहां गुलावा जाये । उन्होंने यह एन्टी-पिपुल ग्रीर एन्टीनेशन काम किया है... SHRI SANKAR GHOSE: ... will not say against this country. (Interruptions) Sir, the statement of the Prime Minister that India has annexed Sikkim is the greatest libel against this country; it is an affront to the people of Sikkim; and it is an insult to this Parliament which has passed the Constitution (Thirty-sixth Amendment) Act, including Sikkim as a part of India, incorporating Sikkim as the....

Statement on Sikkim

MR. CHAIRMAN; Order, please.

SHRI SANKAR GHOSE:22nd State of the country. His satement is that India has annexed Sikkim. Sir, you know, after the disturbances in Sikkim, after he repression by the Chogyal of the people of Sikkim, there was an agreement on the 8th of May, 1973, that elections would take place in Sikkim for the first time on the basis of 'one man, one vote', that democratic elections would take place... (Interruptions)

SHRI BHUPESH GUPTA; Sir, why is the Prime Minister not here? (*Interruptions*)

SHRI SANKAR GHOSE; Sir, this is very important. (*Interruptions*)... Sir, this is a very important matter.

SHRI PRANAB MUKHERJEE (West Bengal): Sir. this is a very important matter. . (*Interruptions*).

SHRI BHUPESH GUPTA: Sir, the Prime Minister must be here.

SHRI PRANAB MUKHERJEE: Sir, the Prime Minister should be here. (*interruptions*)

SHRI SANKAR GHOSE; Sir, you should have compelled the Prime Minister to be present on the floor of the House ... (*Interruptions*).

SHRI PRANAB MUKHERJEE; Sir, let the Prime Minister come here and explain his stand. Let not the House be taken for granted ... (Interruptions) Mr. Chairman, Sir, I would beg of you: Let not the House be taken for granted. Let the Prime

(Interruptions).

SHRI JAGJIT SINGH ANAND (Punjab): Why did not the Prime Minister come here?

(Interruptions)

SHRI BHUPESH GUPTA: Sir, he must come here. (*Interruptions*). The Prime Minister must come here.

Minister come here and explain his statement.

Let him come here and explain why he has

said so. It is so silly and provoking.

MR. CHAIRMAN: That is all right.

SHRI SANKAR GHOSE: He must explain before the House ... (*Interruptions*).

SHRI PRANAB MUKHERJEE: Why should not the Prime Minister be present? (Interruptions). Why should not the Prime Minister be present here? Sir, why don't you call the Prime Minister of the country here? (Interruptions) . . . Why don't you call the Prime Minister of the country ------(Interruptions).

SHRI BHUPESH GUPTA: Sir, you have to have consultations with us ... (Interruptions) He must come here.

SHRI PRANAB MUKHERJEE: Don't take it lightly. Don't take the House for granted.

SHRI SANKAR GHOSE; Sir, it is an insult to the House. The House *r.as passed the 36th Amendment Act

... (Interruptions)

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK). Sir, the Prime Minister is in the other House; he is busy in the other House.

SHRI PRANAB MUKHERJEE: Let him be present here.

श्री कल्पनाथ राय: प्रधान मंत्री को गुलाया जाये। यह जनघाती ग्रीर राष्ट्रवधानी काम है।

(Interruptions)

श्री सुल्तान सिंह (हरियाणा) : स्रमेरिका के संगुठा टेक बनते हो...

(Interruptions)

SHRI YOGENDRA MAKWANA (Gujarat): Sir, it is an insult to this country . .. (Interruptions) ...

श्री कल्पनाथ राय: उन्होंने देश का अपमान किया है, पार्लियामेंट का अपमान किया है, हिन्दुस्तान का अपमान किया है...

(Interruptions)

SHRI SANKAR GHOSE; He must withdraw the statement.

श्री कल्पनाथ राय: मोरारजी देसाई माफी मांगें, प्रधान मंत्री इस्तीफा दें। उसने ग्रमरीका के इशारे पर, चीन के इशारे पर हिन्दुस्तान का ग्रपनमान किया है।

SEVERAL HON. MEMBERS: Adjourn the House... (Interruptions).

श्री भीष्म नारयण सिंह (बिहार) : आप हाउस को एडजानं कर दीजिए

(Interruptions)

SHRI BIJU PATNAIK: There is the Calling Attention Motion in the other House... (Interruptions). The Calling Attention Motion should be taken up first, and then they can raise this issue... (Interruptions).

श्री कल्पनाथ राय : मोरारजी देसाई इस्तीफा दें, पार्लियामेंट से माफी मांगें...

SHRI PRANAB MUKHERJEE; It is an insult to this Parliament and insult to this country. Unless the Prime Minister comes and wihdraws. . (*Interruptions*). It is a most unfortunate statement... (*Interruptions*).

श्री कल्पनाथ राय : म्रादरणीय सभापति महोदय, मोरारजी देसाई ने जनता की पीठ में छुरा घोंपा है ।

SHRI BHUPESH GUPTA: We are al] walking out.

(At this stage, the hon. Member left the Chamber).

153

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY **AFFAIRS** (DR. RAMKRIPAL SINHA): Sir, . . . (Interruptions).

श्रीमती सरोज खापर्डे (महाराष्ट्र) : म्राप बैठ जाइये । हम ग्रापसे नहीं सूनना चाहते ।

SHRI PRANAB MUKHERJEE: Please sit down. Let the Prime Minister come... (Interruptions).

MR. CHAIRMAN: Dr. Ram Kripal Sinha, you have raised a point of order. You can say it again because nobody allowed me to hear

श्री कल्पनाथ राय : मान्यवर.... (Interruptions)

MR. CHAIRMAN: Are you trying to understand anything from the Chair or do you think that you are allowed to shout as you please? (Interruptions). Let me make my observations very clearly. Even when your leader is here, you are not respecting me, you are not respecting the House and you are not respectin; the Chair. Is it fair? Do you mean to say that you have got the monopoly of

AN HON. MEMBER: This is the House of Elders.

creating pandemonium in the House?

MR. CHAIRMAN: This is the House of Elders. But he is a youngster. He must learn something from the House of Elders. I have given you sufficient la'itude. But you are not understanding it at all. That is not fair. 1 must say once again that if you repeat, it, you will

SHRI RISHI MISHRA KUMAR (Rajasthan): On a point of order, Mr. Chairman. (Interruptions) Mr.

Chairman, Article 51 (a) and (c) of the Constitution... (Interruptions)-I am raising a point of order, Sir.

DR. RAM KRIPAL SINHA: You asked me to speak, Sir.

MR, CHAIRMAN; I have permitted the hon. Minister for Parliamentary Affairs to speak. I requested him to sit down and he sat down. But you are not prepared to sit down.

SHRI RISHI KUMAR MISHRA: Why are you not listening to the point of order?

(Interruptions)

MR. CHAIRMAN: First I gave him the opportunity to speak. Let him raise his point of order first.

(Interruptions)

SHRI RISHI KUMAR MISHRA: You cannot call back a Member who has raised it earlier. I am raising it just now.

SHRI KAMLAPATI TRIPATHI (Uttar Pradesh): No Minister will be allowed to speak in this House. Until the Prime Minister is present. It will not be possible for us to hear any Minister if the Prime Minister is not here. Since he is not coming here despite our repeated requests, we are walking out of the House.

(At this stage some hon. Members left the. Chamber).

SHRI RISHI KUMAR MISHRA: I am drawing your attention to Article 51 and (c) of the Constitution.

(Interruptions)

विवक्ष के नेता (श्री भोला पासवान शास्त्री) : सभापति जी, ग्राप ज्यों ही कुर्सी पर बैठे थे एक माननीय सदस्य ने सवाल उठाया था कि प्रधान मंत्री का सिक्किम के बारे में बयान हुआ है । उस समय प्रधान मंत्री भी मौजूद थे, उन्होंने भी सुना

(Interruptions)

स्पष्टीकरण करें।

MR. CHAIRMAN: Will you allow the Minister to say something?

SHRI BIJU PATNAIK; Sir, while this was going on, I have been conveyed that the Prime Minister is busy in the other House just now. Therefore, he cannot come now. We will certainly convey it to the Prime Minister and I have no doubt the Prime Minister either today, tomor-

or day after will take the first opportunity to reply. (Interruptions).

श्री भोला पासवान शास्त्री : सभापति जी, हमंभी कहने दीजिए...

SHRI BIJU PATNAIK: He will take the first opportunity to do that. I have said that. But I cannot say now or later. He will take the first opportunity. I will convey the feelings of the House.

श्री भोला पासवान शास्त्री : ग्रध्यक्ष जी, जैसा कि माननीय मत्नी महोदय ने कहा कि प्रधान मंत्री वहां हैं, तो वह उन के पास जाकर उन को कह सकते ह कि...

SHRI BIJU PATNAIK: It has already been conveyed to him in the other House.

श्री भोला पासवान शास्त्री: इस हाउस में ऐसी स्थिति पेदा हुई हैं...

(Interruptions)

SHRI SANKAR GHOSE: Sir...

MR. CHAIRMAN: You were a Minister. At least when the Chairman is on his legs, you must respect the Chair. What is all this, I do not understand. I can understand the feelings of the people. One Minister is very clear in his statement that a notice was not given to the Prime Minister to be present here. Special mentions are the privileges of the Members and for that it is not absolutely necessary for every Minister who is concerned with the subject to be present. Now the Minister himself comes forward and tells that the earliest opportunity will be taken by the Prime Minister. Whenever he is free from that House he will come here. That is what he has said and you must be satisfied now. And if you go on

donig like this, I cannot carry on with the business. When he has said that, you must respect the word of the Government. (Interruptions).

श्री भोला पासवान शास्त्री : जरा ग्राप हम लोगों की भी बात को ध्यान से सुनिए; हमारी भावनाओं को जानिए । माननीय सदस्य बीज पटनायक साहब ने कहा है कि प्रधान मंत्री दूसरे सदन में कार्यरत है और उन को अभी आने को नहीं कहा जा सकता है। ठीक है। लेकिन उन्हें खबर तो होनी चाहिए।

श्री बीज पटनायक : परसों नहीं कहा; मैंने कहा ग्राज या कल में। (Interruptions)

SHRI BHUPESH GUPTA; Sir, we have given the notice. I went to your room. The moment you entered at 11 o'clock, the Prime Minister was sitting here and I requested you to ask the Prime Minister to remain in the House so that at the end of the Question Hour we shall bring up the issue of the statement on Sikkim. You cannot, Sir, say that I have been told in the Lobby that no notice was given.

MR. CHAIRMAN: No, no. You are mistake... (Interruptions).

SHRI BHUPESH GUPTA: The Prime Minister should have anticipated that the matte_r would come up. Even as an abundant caution... (interruptions) Sir, We have not said anything about individuals here. Here is the Prime Minister of the country who made a statement unauthorised by Parliament, unauthorised by him oath of office as the Prime Minister of the country. Sir, the Prime Minister holds the office to preserve, protect and defend the Constitution. Is it the way to protect preserve,, and defend Constitution? (Interruptions). When he says that a sovereign con-situent of the Republic of India has been annexed by India, what else, what any other matter of defamation you expect to come from the Head of

the Government in a country? Suppose he has said... (Interruptions) The is the CA. Therefore, Sir, it is not a small matter. The Prime Minister should be brought here. Mr. Biju Patnaik and the whole lot of Ministers should go and get him here. (Interruptions).

Statement on Sikkim

SHRI NRIPATI RANJAN CHOU-DHURY (Assam): Today is Thursday, the day when the Prime Minister has to come to the Rajva Sabha. The Prime Minister does not come every day to this House. Today is his day and this matetr is being raised soon after the Question Hour. (Time Bell rings) Sir, I have been standing up so many times, please me finish my submissions. (Interruptions).

SHRI BIJU PATNAIK: This matter has been brought to the notice of the Prime Minister and he is busy elsewhere. He will certainly take note of it and fulfil the request of the hon. Members. But you cannot say that we must have the head just now, we must have the head this moment: that is asking for too much. (Interruptions).

SHRI BHUPESH GUPTA: No business can be conducted. Adjourn the House. Bring the Prime Minister here.

SHRI BIJU PATNAIK: Why should it be adjourned? Does the hon. Member think that the State of Sikkim is being handed over to the Chogyal? That is not being done. The Prime Minister did not say that. (Interruptions).

SHRI BHUPESH GUPTA: Mr. Chairman I would request you to save the situation, they cannot. Only you can do it. You express your desire that the Prime Minister should come. We are not asking that he should come in five minutes time. Give him time and adjourn the House till he comes.

DR. RAM KRIPAL SINHA: With your permission, Sir, I have to inform

SHRI D. P. SINGH (Bihar): Sir. the Prime Minister's statement is a grave betrayal of the country. All know that and it is very clear. It is not proper and this is a standing disgrace. It is not proper that this House should carry on with its work until this serious disgrace and anti-national stance is cleared. This is the greatest betraval of the country.

SHRI BHUPESH GUPTA: Sir, I understand the Adjournment Motion is on in the other House. I do not expect him to come here during the Adjournment Motion which is on in the other House. We are not asking for that. But, Sir, we stand on principle. It is half past twelve o'clock now. I am sure the Adjournment Motion wil' be over in a matter of half an hour or so. Sir, I suggest that you adjourn the House and we meet, instead of at 2 o'clock, at half past one o'clock, and then we would take up this matter. We would not like any other minor business to intervene in between this major issue, which is before the House. Therefore. I say adjourn the House now. In any case, if you go on and if we go out, you cannot have the quorum. Sir, in any case, it will be prac ical wisdom on your part if you take the decision to adjourn the House and tell us when we should come here, when the Prime Minister is here. Next item begins with the Prime Minister's clarification and then we proceed.

SHRI RISHI KUMAR MISHRA: Mr. Chairman, Sir, I have been trying to draw your attention to the fact

that when we became Members of this House as you are the custodian of this House—, we took an oath on becoming Members and that oath is: I, so and so, having been elected a member of the Council of States do solemnly affirm that I will bear true faith and allegiance to .he Constitution of India as by law established, that I will uphold the sovereignty and integrity of India and that I will faithfully discharge the duty upon which I am about to enter.

(Interruptions)

MR. CHAIRMAN: Please resume your seat now.

SHRI RISHI KUMAR MISHRA: Please listen, Mr. Chairman. Do not be impatient.

MR. CHAIRMAN: I am not impatient. Otherwise. I would not have allowed this confusion.

SHRI RISHI KUMAR MISHRA: Now, Sir, here is a matter which involves the integrity of this country The Prime Minister of this country has issued a statement saying that.. (Interruptions). Listen, you are not the Prime Minister. As I was saying, Mr. Chairman, the Prime Minister of this country has issued a statement which impinges on the integrity of India, which gives to the enemies of this country ammunition for propaganda that India annexes. Mr. Chairman, already there are forces which level allegation on India about Kashmir, which level allegation on India about Bangladesh. And there are fissiparous tendencies which try to undermine the integrity of this country. Therefore, in view of the oath that we have taken when we became Members of this House, in view of the fact that under the Constitution it is a duty imposed on all cf us, under article 51A(c) of the Constitution, that we will give highest priority to the fundamental duty to uphold the integrity of thi= country, I will request you, Sir, as custodian of the House, to direct the Prime Minister to come to this House and

make a statement. No one else has the right nor is it proper for him— to get up here on such an serious matter and treat us so casually and

trivially (Interruptions). then, the proceedings of the House should be adjourned. Mr. Chairman, you should direct the Minister for Parilamentary Affairs to convey the feelings of this House and give your direction to the Prime Minister that at a time which suits the Prime Minster and this House he should come. It has been done earier' also. There are precdents when such a matter involving national integrity and sovereignty arose. I will request you to kindly give your direction.

SHRI DEVENDRA NATH DWI-VEDI (Uttar Pradesh): Sir, on a point of order.

SHRI RISH1 KUMAR MISHRA: On my point of order, let him give direction. I would like-----

MR. CHAIRMAN: Now, two Ministers of the Government have told us that this information has been passed on to the Prime Minister and that the moment the work in the other House is over, they will get time from him and he will come.

(Interruptions)

SHRI BHUPESH GUPTA; You adjourn the House.

SHRI RISHI KUMAR MISHRA: The House should be adjourned.

SHRI K. K. MADHAVAN (Kerala): Sir, on a point of order.

MR. CHAIRMAN: I am still standing. Mr. Madhavan, you come here and then I will go to your place... (Interruptions). Then you can come. Who objects to your coming? The point is that now the Minister for Parliamentary Affairs has specifically told us that a time will be fixed, and

2129 RS-6

informed to you also, when he would come and make a statement here When they have agreed to that, what is the point in creating trouble and asking for adjournment? Is it Constitutional when we have got the promise from the Government that the Prime Minister will come and they will inform the time? Is it correct to adjourn without doing any work? Are we fair? We are spending the money.... (Interruptions).

SHRI RISHI KUMAR MISHRA: You said we are creating trouble. (Interruptions).

MR. CHAIRMAN:: All right, if that word pinches you, I do not want to use that word. Is that all right? But the point is that it is not correct to adjourn when you have got a specific promise from two Ministers representing the Government. This is the Elders'

SHRI YASHPAL KAPUR (Uttar Pradesh): Sir, he has not said that soon the Prime Minister will come..

(Interruptions)

SHRI SANKAR GHOSE: On a point of order. The question involved is about the rights and privileges of this House because this House had passed the 36th Constitution (Amendment) Act. Under that 36th Constitution (Amendment) Act, it was provided that Sikkim shall participate in the mainstream of India's' political life; and it was provided that Sikkim shall be the 22nd State of India. Therefore, so far as the statement of the Prime Minister is concerned, Sir, the point that is agitating this House is very clear and when the Prime Minister comes he must know about it. The point is that it will be an affront to say that this House has been a party to annexation. Annexation is the language of imperialism. Annexation is the language of colonialism. Should India, which has given leadership to the various anti-colonial movements, be accused of being a party to colonialism and

imperialism? This will be a shame a complete shame, to the country. Could the Prime Minister say that India has annexed? Certain facts must be remembered. Sir, on the 8th May, 1973, there was a covenant, a solemn covenant, between the Chog-yal and all the leaders of Sikkim, the people's leaders of Sikkim, that there will be elections in Sikkim. For the first time, elections were held in Sikkim on the basis of one man, one vote', democratic elections. The elections were held in April, 1974. Soon after the elections, the Sikkim Assembly was convened. On 11th May, 1974, the Sikkim Assembly was convened. They passed a revolution unanimously. The elected representatives of Sikkim passed a resolution unanimously.

The question is of annexation. The question is whether the Prime Minis ter stands by the word annexation'. Sir, instead of a monarchical system of Government, the people of Sikkim, for the first time, set up a democratic system of Government on the of adult franchise. On Hth 1974, they passed a unanimous reso lution. There was voting clause-byclause and there was a specific clause that they will have elected representives in India's Parliament. On the 4th July, 1974

CHAIRMAN: UnleSg you hear from the Prime Minister

SHRI SANKAR GHOSE: Unless the Prime Minister knows what is the point agitating us, what will he answer? Unless the Prime Minister knows this, what will he answer?

MR. CHAIRMAN: You are not telling something which is new to anybody here in this House or outside. What you are stating... (Interruptions) Are you not prepared to wait when there is a specific promise from the Government that the Prime Minister will be coming here and will be making a statement?

SHRI BHUPESH GUPTA: Sir. on a point of order.

SHRI SANKAR GHOSE: Before he makes a statement, he should know what is the point agitating us. Unlesg the Prime Minister knows what is the point agitating us, what will he answer?

SHRI BHUPESH GUPTA: Sir, my point of order is simple. You have asked us to wait. In a normal situation, this is iquite understandable. You have asked 'When the Prime Minister is coming to make a statement, can you not wait?'. But this is not an ordinary statement.

(Interruptions)

SHRI BIJU PATNAIK: It is as if these gentlemen brought Sikkim and we are throwing Sikkim to the Himalays.

SHRI BHUPESH GUPTA: Sir, you should understand our sentiments. This is not an ordinary statement. As you know very well, in the other House, there is a procedure for adjourning the Business of the House to discuss things like this. We do not have such a procedure here.. Everything has been said. I am not going into the merits of the case. All I say is that it would b_e highly improper and we shall not be doing duty to ourselves if we take up minor items like special mentions or the Railway Budget even at this stage when such major issues are exercising the minds not only of the Members of this House but the whole country as well.

We have got in this House a Member from Sikkim. We have also got in that House a Member from Sikkim. Have they been brought by annexation? Or, have they come here by the will of the people, I would like to know? The statement of the Prime Minister is such that, if, in other countries, a statement of this kind had been made, there would have been a demand Tor the resignation of the Prime Minister. But here, Sir, we have to tolerate. You ask us to stay here. Sir, can you cite one instance in the recorded history of Parliamentary

democracy when the Prime Minister of a country said 'I have annexed; my country has annexed another country'? Has anybody said it perhaps, Mr. Morarji Desai is not aware of the implications of his statement.

1 do not know how he could make it. One may or may not agree with many of his statements. But here, under the Constitution... terruptions)

SHRI BIJU PATNAIK; Nobody knows where he said 'annexation' or 'accession'. Let him answer. (Interruptions).

SHRI BHUPESH GUPTA: Adjourn the House now. We shall come 2 O'Clock and hear the Prime Minis ter. (Interruptions). We are hurrying the Prime Minister, sentimentally, w_e do not other business. (*Interruptions*).

SHRI BIJU PATNAIK: It is not known whether he said 'annexation' or 'accession'. Whether it is a misprint is also not known. The Prime Minister will come and clarify it. Therefore, I do not know what is all the excitement about.

SHRI BHUPESH GUPTA: We do not want to hear him. We are not saying that we shall not come after lunch. (Interruptions). Therefore, again I would say: Adjourn the House. Only a few minutes are left for lunch.

SHRI SANKAR GHOSE: Sir, ... (Interruptions).

SHRI RAMANAND YADAV (Bihar): On a point of order.

MR. CHAIRMAN: He is on his point of order.

SHRI RAMANAND YADAV. So many times he will go on repeating his point of order; this is not fair You must hear me I rise on a point of orde^ you must hear me. You have given him so much time.

SHRI SANKAR GHOSE: I have to finish.

SHRI RAMANAND YADAV: सभापति महोदय, मेरा पाइन्ट ग्राफ ग्रार्डर

SHRI BIJU PATNAIK; If the business is not coming, I can go.

श्री कल्पनाथ राय : श्रीमन, मेरा व्यवस्था का प्रश्न है।... (Interruptions)

श्री रामानन्द यादव : सभापति जी, मेरा पाइन्ट ग्राफ ग्राईंर यह है कि भारत के प्रधान मंत्री श्री मोराजी देसाई ने जब लोक सभा ग्रीर राज्य सभा, दोनों सदन सैशन में हैं तब सदन से बाहर एक मेजर पालिसी बयान दिया है । यह मेजर पालिसी ब्यान "न्ययाक टाइम्स" जो श्रमेरिका से छपता है भीर जिसका दफ्तर भी वहां पर है, उसके भारत स्थित संवाददाता के सामने दिया गया है। यह मेजर पालिसी बयान तब दिया गया है जब कि भारत की पालिया-मेन्ट ने अपने एक लेजिस्लेशन के द्वारा सिविकम को

MR. CHAIRMAN: He has said it already.

SHRI RAMANAND YADAV: You hear me and then you say.

मेरा पाइन्ट ग्राफ ग्राहंर यह है कि . . (Interruptions) श्रीमन्, घगर ग्राप भी नहीं सुनेंगे तो काम कैसे चलेगा । यह सरकार तो सुनती ही नहीं है। मेरा कहना यह है कि जब पालियामेन्ट के दोनों सदन, राज्य सभा ग्रीर लोक सभा, सैशन में हों तो क्या संसद से बाहर प्रधान मंत्री कोई मेजर पालिसी बयान दे सकते हैं ?

MR. CHAIRMAN; If the hon. Member resumes his seat, I would say that

the point of order is that the Prime Minister should come and clarify the point.

SHRI RAMANAND YADAV: I said something else. Do not say like that.

SHRI BIJU PAT.NAIK: Is it a point of order or a point of disorder.

श्री रामानन्द यादव : हमारे इस हाउस के विजनस की कार्यप्रणाली के जो कागज हैं उस बक में ये सारी बातें मेंशन हैं। इसलिए मैं स्पेसिफिकली चाहता हूं कि जब दोनों सदन सैशन में हों तो क्या प्रधान मंत्री सदन से बाहर कोई नीति संबंधी बयान दे सकते हैं भीर क्या यह हाउस के दोनों सदनों का ग्रपमान नहीं है? मैं जानना चाहता हूं कि क्या वे ऐसा कर सकते हैं.... (Interruptions)

श्री कल्पनाथ राय: इसके लिए प्रधान मंत्री मांकी मांगे।

SHRI SUNDER SINGH BHAN-DARI (Uttar Pradesh): The Prime Minister will make a statement. (Interruptions).

SHRI BHISHMA NARAIN SINGH (Bihar): When will he make the statement? This is what we want to know. (Interruptions).

SHRI RAMANAND YADAV; He should have eom_e to this House.... (*Interruptions*).

श्री सुन्दर सिंह भंडारी : श्रीमन्, प्रधान मंत्री लोक सभा में विजी हैं। उनका वड़ां भी उपस्थित रहना वहां के माननीय सदस्यों की प्रतिष्ठा के लिये उतना ही ग्रावश्यक है, जितना कि यहां पर उपस्थित रहकर राज्य सभा के माननीय सदस्यों की ग्राकांक्षाम्रों को पूरा करना है। प्रधान मंत्री साइमलटेनसली दोनों हाउस में...

SHRI BHUPESH GUPTA: Again I will ask. (Interruptions).

श्री सुन्दर सिंह भंडारी : उपस्थित नहीं रह सकते। प्रधान मंत्री का जो स्टेटमेन्ट ग्रखवारों में छपा है, उसके बारे में सदस्यों की भावनाओं को ग्रापकी ग्राज्ञा से उनको पहुंचा दिया गया है और उन्होंने भी इस संबंध में स्पष्टीकरण देने का विश्वास दिलाया है । इसलिये मैं समझता हूं कि इस मामले को श्रागे नहीं बढ़ाया जाना चाहिए ।

(Interruptions)

श्री भीष्म न रायण सिंह : यदि यह बता दिया जाये कि प्रधान मंत्री श्राकर क्यान देना चाहते हैं, तो तभी यह मामला समाप्त हो सकता है।

SHRI JAG JIT SINGH AN AND: Tell us when is he coming. (Interruptions).

SHRI KALP NATH RAI: Ask the Prime Minister to come here and apologise. (Interruptions). He must re-sign on this.

SHRI RAMANAND YADAV: What is the ruling on my point of order?

SHRI BHUPESH GUPTA; The proposition is simple.

MR. CHAIRMAN: Please resume your seat. You have said enough.

SHRI BHUPESH GUPTA: You have the power. ...

MR. CHAIRMAN: Please don't take down.

SHRI BHUPESH GUPTA: (Continued speaking)

SHRI DEVENDRA NATH DWI-VEDI: Sir, I am on a point of order. Without meaning any disrespect to you, Mr. Chairman, I want to submit that in my opinion-I again say with all respect that I have for you—the

Chair has not fully appreciated the strength of the sentiment and the manner in which not only the Members of Parliament

Prime Minister's

SUNDER SHRI SINGH BHAN-DARI: The Chair has appreciated it.

DEVENDRA DWIVEDI: Do not put words in my mouth. I choose my words very carefully. Do not tell me what I should say or what I should not say. The manner in which.. g

SHRI RAMANAND YADAV: I want a ruling on my point of order.

SHRI DEVENDRA NATH DWIVE DI: ___ Please sit down, Mr. Yadav.

MR. CHAIRMAN: Will you please sit down? Unless the Prime Minister comes here and makes" a statement we will not be in a position to know whether what has been published has been said by him

SHRI RAMANAND YADAV: I am reading out what he said_

MR. CHAIRMAN: Do you want me to say or not? Or if you want to say you say. The point is very simple. You raised a point that any Minister or the Prime Minister, while Parliament is in session, should not make any policy statement outside the House. You are not saying something new which is not known to anybody here in this House.

SHRI YASHPAL KAPUR: What about this statement...

MR. CHAIRMAN: No, not take down.

SHRI YASHPAL KAPUR; (C<mti-tinued speaking).

श्री कमलापति विपांठी : मान्यवर श्रापने इस हाऊस का मृड देख लिया है। इसलिए मैं भ्रापसे प्रार्थना करता हूं कि आप तब तक के लिए सदन को स्थगित कर दें जब तक कि प्राईम मिनिस्टर यहां आकर अपना वयान न दें।

DR. RAM KRIPAL SINHA: Sir,, this is the House of elders....

(Interruptions)

Statement on Sikkim

श्री सुन्दर सिंह भंडारी : ग्राप ग्रगर निश्चित कर देंगे कि कल की लिस्ट आफ विजिनेस में प्राईम मिनिस्टर को इतने बजे यहां पर रहना चाहिए तब तो यह सर्वमान्य है, नहीं तो हमारे पालियामेंटरी मिनिस्टर ने ग्रापको ग्राश्वासन दिया है कि हाउस की यह इच्छा प्राईम मिनिस्टर को कन्वे कर दी गयी है और वे इस हाउस में आकर इस संबंध में ग्रपना स्पष्टीकरण करने वाले हैं। में समझता हं कि उनके ब्राते ही....

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): We shall obey you. Sir.

SHRI JAGJIT SINGH ANAND; Please say whether the Prime Minister can come today

SHRI RAMANAND YADAV: What has happened to my point of order?

SHRI YASHPAL KAPUR: Sir, our leader has suggested a course. Why don't you agree? Even Sftri Bhola Paswan Shastri has suggested. Both the leaders have suggested.

SHRI RAMANAND YADAV: Sir, I raised my point of order and you have-not repliec

मान्यवर, यह बहुत दुखद बात है कि मैंने आपकी इजाजत से ही प्वाइंट आफ म्रार्डर रेज किया था । मैंने एक वैलिड ग्रीर उचित प्वाइंट ग्राफ ग्राइंर रिगारहिंग सिविकम, रेज किया था जिस पर भारत के प्राईम मिनिस्टर ने सदन के चलते हए बाहर बयान दिया है। सदन में न हेक्रर पालिसी मैटर बाहर दिया है क्या इससे उन्होंने इस हाउस का श्रपमान नहीं किया है ? क्या जो रूत्स एण्ड रेगुलेशंस हाऊस को कंडक्ट करने के होते हैं उस प्रावधान का उल्लंघन नहीं किया है ? अगर किया है तो ऐसी

स्थिति में दुम भापकी रूलिंग चाहते हैं।

SHRI YASHPAL KAPUR: Adjourn the House, Sir.

SHRI RAMANAND YADAV: Sir, I want at least an order from you. Sir, _{mv} question is there... (*Interruptions*) ...

SHRI BIJU PATNAIK: Sir, my Calling-Attention is there. Will you take it up tomorrow?... (Interruptions) .. .1 have got business is the other House.

MR. CHAIRMAN: I will inform you (Interruptions)...

श्री रामानन्व यादव : क्या हुम्रा मेरे प्वाइंट ग्राफ ग्राइंर का, उसका जवाब दीजिए। मैंने जो प्वाइंट ग्राफ ग्राइंर रेज किया है उसका जवाब जब तक नहीं मिलेगा तब तक मैं खडा रहंगा।

1 P.M.

SHRI BHUPESH GUPTA: I can see, Sir, you are very wisely waiting **for** 1 O'clock.

MR. CHAIRMAN: No, I will reply. JNow all are quiet and I will tell you. The sentiments expressed in thi9 House by all the hon. Members....

SHRI BIJU PATNAIK: Not all.

MR. CHAIRMAN: All right... (Interruptions). Hear me please, I did not complete the sentence even. I said about all the Members who have expressed their sentiments here in this House. So, those sentiments have been conveyed by two Ministers to the Prime Minister and the representative of the Government has said specifically and in clear terms that the Prime Minister will come after his work is over, and I am sure... (Interruptions)

SHRI RAMANAND YADAV: Give your ruling on my point of order.

MR. CHAIRMAN: How can I give a ruling to you? Now, they have said that they have informed the Prime Minister and he will come and clarify the position. When it is accepted, I think it is enough for all those people ... (Interruptions)

Now, the House adjourns for lunch and meets at 2 P.M. today.

The House then adjourned for lunch at two minutes past one of the clock.

The House reassembled after lunch at four minutes past two of the clock.

Mr. Deputy Chairman in the Chair.

SHRI BHUPESH GUPTA: What do we do now?

DR. RAM KRIPAL SINHA: Before lunch there was a demand in this House on the issue of Sikkim and on the statement of the Prime Minister. I have conveyed the feeling of the House to the Prime Minister, and he has agreed to make a statement at 5-45 P.M. in this House.

श्री कल्पनाय राय : उपसभापति महोदय, हमारे प्रधान मंत्री जी नहीं चाहते हैं कि इस पर कोई बहस हो इसी लिये 5.45 का समय उन्होंने स्वीकार किया है। प्रधान मंत्री को तुरन्त ग्राकर यहां बयान देना चाहिए।

श्री उपसभापित : जैसा कि श्रभी मन्ती महोदय ने बताया कि प्रधान मंत्री जी ने सदन की भावनाश्रों का श्रादर करते हुए यहां सदन में श्रा कर सिक्किम के संबंध में जो उन का वक्तव्य है उस के बारे में सदन को जानकारी देना स्वीकार किया है श्रीर मैं समझता हूं कि हमें इस का स्वागत करना चाहिए श्रीर माननीय सदस्यों से मैं निवेदन करूंगा कि जो हमारे सदन का कार्य है उस के मुताबिक हम यहां कार्य करते रहें। श्री हर्षंडेव मालवीय (उत्तर प्रदेश): इस समय चीन का डेलीगेशन यहां श्राया हुआ है और चीन ने यह कहा था कि (Interruptions) भारत ने सिविकम को हड़प लिया है ऐसे समय में प्रधान मंत्री का स्टेटमेंट देना बड़ा ग्रशोभनीय है।

(Interruptions)

श्री उपसभापति यह सारी बहस बाद में हो सकती है ।

SHRI NA'RASINGHA PRASAD NANDA (Orissa): Sir, on a point of order. Of course, the Prime Minister has now agreed to come to this House and make a statement at 5.45. But the point is till the Prime Minister comes here the Proceedings of this House should not be allowed to continue, because the question of Sikkim is a very important question. The Prime Minister has made a statement, as reported in the press, that Sikkim was annexed. Hitler alone had annexed Czechoslovakia. Therefore, when you talk of annexation, it is a very grave matter and it affects the integrity of the Constitution. Since we have taken oath that we will maintain the integrity of the Constitution

MR. DEPUTY CHAIRMAN: We have heard all that

SHRI NARASINGHA PRASAD NANDA: Sir, I request you to adjourn the House, taking into consideration the feelings of the Members of this House. I request you to adjourn the proceedings of this House till the Prime Minister comes.

SHRI DEVENDRA NATH DWIVE-DI: Sir, I have also to make a submission. I will be very brief. It is very obvious that Members of Parliament are dissatisfied over the statement of the Prime Minister. It is highly irresponsible on the part of the Prime Minister not to have come to explain his highly irresponsible statement . . .

DR. RAM KRIPAL SINHA: But he is coming.

SHRI DEVENDRA NATH DWIVE-DI: I know it. Do not interrupt me. I will finish in a minute. It seems that the Government wants to avoid a discussion on this question. That is why the time was chosen at 5.45 . . . (Interruptions) . . . Please let me finish. The House normally adjourns at 6 O'clock. So I want an assurance from the Chair, considering the manner in which the Members are agitated because of the violation of the Constitution and the ordinary laws of the land by the Prime Minister, that the Chair will allow honourable Members on all sides of the House sufficient time to question the Prime Minister and to discuss the matter in his presence so that the House can be satisfied. Until and unless this assurance comes, until and unless the Chair gives this assurance that we will be allowed to question the Prime Minister and discuss the matter, I think it will be very difficult for us to allow the House to continue its business. Sir, with all humbleness I say that it will be very difficult for the honourable Members to sit for the next few hours without giving vent to their feelings over this issue. Therefore, this assurance must come from the Chair.

SHRI NRIPATI RANJAN CHOUDHURY: Sir, I am also on a point of order. I seek your ruling on my point of order. Today is Thursday. Thursday is the Prime Minister's day in the Rajya Sabha. But the Prime Minister does not very often come to this House . . .

DR. RAM KRIPAL SINHA: No, he does come very often.

SHRI NRIPATI RANJAN CHOUDHURY: Not very often. He comes occasionally. But Thursday is the day when we, Members of Rajya Sabha, get the Prime Minister amidst us and we can ask questions and seek clarifications from him. That is the

normal procedure. Apart from that he may be coming here during the course of debates sometimes. But that is a different matter. Thursday is the Prime Minister's day in the Rajya Sabha. Today he came during the Question Hour and he was informed about this issue....

SHRI SUNDER SINGH BHANDA-RI: By whom?

SHRI NRIPATI RANJAN CHOU-DHURY; By the Chair....

SHRI SUNDER SINGH BHAN-DARI: No.

SHRI NRIPATI RANJAN CHOU-DHURY: It is for the Chair to say, yes or no. When I say he was informed by the Chair, it is for the Chair to say, yes or no, not for the honourable Member on that side. He was informed by the Chair that this issue that was agitating or that has been agitating the minds of the members will come up during the zero hour, immediately after the Question Hour. Knowing full well that this particular issue was likely to be mentioned by some Members of this House immediately after the Ouestion Hour he left the House. Then again, when the Members were not satisfied....

DR. RAM KRIPAL SINHA; He rose on a point of order. What is his point of order?

SHRI NRIPATI RANJAN CHOU-DHURY: Let me make my point. I should be allowed to make my point. Then again, when the Members were satisfied, they not demanded that the Prime Minister should be called. The House was informed that the Prime Minister was busy in the Lok Sabha and, therefore, he could not attend this House. Then again, some of our friends made enquiries -----

MR. DEPUTY CHAIRMAN: Why raise all these?

SHRI NRIPATI RANJAN CHOU-DHURY: Listen to me. I am making

my point. They went to the Lok Sabha gallery, but the Prime Minister was nowhere in the Lok Sabha. He was not there. Therefore, I feel that intentionally and purposely they were avoiding this House. The Prime Minister and the Government are evading the issue. He is avoiding to appear before this House and clarify his-statement....

SHRI SUNDER SINGH BHAN-DAxil: There is no question of avoiding. He is coming.

SHRI NRIPATI RANJAN CHOU-DHURY: Now we are told that the Prime Minister will come at 5.45 P.M. to make a statement. They are avoiding such an important issue. First it was said that he was in the Lok Sabha. But he was not in the Lok Sabha. He was somewhere else. (Time bell rings). Sir, my point is this. In such a situation, when the Chair is convinced that a particular Minister or the Prime Minister or the Government is trying to avoid this House, you can on your part direct them to appear before the House and make a statement immediately. You can do so. So, my humble submission is this. Please direct the Prime Minister to come to the House just now, immediately, and make a statement here. (Time bell rings). One minute. This is an important issue. If what has appeared in the Press is a fact, then the Prime Minister has betrayed the whole nation, not only the people of Sikkim. The Prime Minister has insulted the whole nation. The Prime Minister has insulted...

MR. DEPUTY CHAIRMAN: Do not go into all these.

SHRI NRIPATI RANJAN CHOU-DHURY: One minute.

MR. DEPUTY CHAIRMAN: The question is; What to do now?

SHRI NRIPATI RANJAN CHOU-DHURY: He has insulted both the Houses.

MR. DEPUTY CHAIRMAN: We are here to conduct the proceedings of the House.

SHRI NRIPATI RANJAN CHOUDHURY: Sir, you are the custodian of the dignity and prestige of this House. So, sir, in order to uphold the dignity and prestige of this House and also the people of India, I think, you should rise to the occasion and issue a directive to the Prime Minister that he should immediately come....

MR. DEPUTY CHAIRMAN: All these things were said a long time back. You are not saying anything new.

SHRI SANKAR GHOSE: Sir, you have been kind enough to give me this opportunity to speak and to make my respectful submission. Sir, my submission is this: This is a matter which is not a party matter. But this is a matter which concerns the nation and I hope it concerns every member of the Janata Party there, because this is a matter concerning the prestige of the country our national self-respect.

SHRI SUNDER SINGH BHAN-DARI : Of course.

SHRI SANKAR GHOSE: Therefore, with every minute that is passing, our enemies abroad, many foreign enemies, will be exploiting the statement of the Prime Minister. Time is of the essense of the matter. There are newspapers outside which will be writing on this and there will be editorial comments Therefore, every minute that is passing is very important. Then, Sir, the other aspect of the matter is this: If the Prime Minister comes at 5-45 P.M. today, the House would, in the normal course, adjourn O'clock. immediately after the statement is made by him. If the Prime Minister had been here, he would have known what our points are. He does not know what points are agitating the minds of the Members.

Therefore, a ritualistic thing will not help.

SHRI SUNDER SINGH BHANDARI: This has appeared only in the papers.

SHRI SANKAR GHOSE: You may say that it has appeared only in the papers and that is all. But we want to know from the Prime Minister whether, when he says that Sikkim has been annexed, he is denouncing the solemn agreement of the 8th May, 1973. That is only one question.

DR. RAM KRIPAL SINHA: Sir, have you permitted a debate?

SHRI YOGENDRA MAKWANA: These are the points.

DR. RAM KRIPAL SINHA: Sir, these points have already been made. You have made all these points. In deference to the feelings of the Members, he has agreed to come here and mak a statement. You have made all these points earlier. So, what i_s the use of saying the same thing again?

SHRI SANKAR GHOSE : I am jusv formulating the points on which we want clarification today:

Is it the Prime Minister's view that the solemn agreement of the 8th May 1973, in which all the parties of Sikkim were represented, that that agreement has no value, that the agreement has no democratic sanction, and, therefore, India has annexed Sikkim?

Is it the view of the Prime Minister that the elections that took place on the basis of adult franchise for the first time in Sikkim in April 1974 have no value? Sir, we do not want a mere statement that he has been misquoted by the papers. I must make it clear now.

SHRI LOKANATH MISRA (Orissa): Sir, may I make a submission? Sir, I do not make the pretence of making a point of order and then talk all sorts of things. May I make a submission?

SHRI LOKANATH MISRA: Sir, before we know what the Prime Minister has actually said, he is talking about all sorts of things on the presumption that such a statement has been made. Let us first know what the Prime Minister has actually said. Then, I would appeal to all the honourable Members ... (Interruptions).

SHRI LAKSHMANA MAHA-PATRO (Orissa): Let him come.

SHRI LOKANATH MISRA: He is going to make a statement today.

SHRI HARI SINH BHAGUBAVA MAHIDA (Gujarat): You have to call the Prime Minister here.

SHRI LOKANATH MISRA: To call him is not in my hands. But the point is this; He comes here at 5-45 P.M. today and then he makes the statement and if there are any points on which the honourable Members would like to have clarifications, naturally, there would be enough time. (Interruptions).

SHRI LAKSHMANA MAHA-PATRO: We have a right to talk. (Interruptions).

SHRI LOKANATH MISRA: But we are taking only because something has appeared in the Press. The convention of the House is and has been that unless the Minister concerned, who is supposed to have made the statement, actually makes a statement on the floor of the House, we do not go into the merits of the case. Only when we hear the Prime Minister, we will know what he has actually said. So, till then, Sir, let the honourable Members have some patience at least

SHRI SANKAR GHOSE; Sir, I am surprised to see that even after a statement about the annexation by this

country of another country is made, my learned friends are not shocked by that statement.

SHRI DEVENDRA NATH DWIVE-DI: They are not even agitated over that.

SHRI SANKAR GHOSE: Yes, they are not at all agitated. This is a matter which does not concern them and they want even to defend it. I should have thought that the House, rising as one man, would have asked for clarifications on this point. (Interruptions). Therefore, I want to know, whether the elections that took place in Sikkim in April 1974 for the first time

MR. DEPUTY CHAIRMAN: We are not having a debate now.

SHRI SANKAR GHOSE: The Prime Minister will say: I have been mis-reported. .. (Interruptions).

DR. RAMKRIPAL SINHA; The hon. Member has already made this point in the morning.

AN HON. MEMBER: Till that time the House should be adjourned... terruptions).

श्री कल्पनाथ राय: उपसभापति जी, श्राप जानते हैं कि इस सदन में जैसे ही प्रधान मंत्री सबेरे ग्राए, वैसे ही श्री भूपेश गुप्ता ने सिक्किम का सवाल उठाया। प्रधान मंत्री ने श्री भूपेश गुप्ता के इस सवाल का नोटिस लिया और चेयरमैन साहब ने यह कहा कि ग्राप पहले क्वेश्वन ग्रावर होने दीजिये; फिर प्रधान मंत्री जी ग्रापकी बातों का जवाब देंगे । श्री भूपेश गुप्ता ने सिक्किम के सवाल को प्रधान मंत्री के नोटिस में क्वेश्चन श्रावर समाप्त होने से पहले ही ला दिया था । श्रीमन्, यह न्द्रिस्तान की सौवनंटी श्रौर इंटेब्रिटी का सवाल है ग्रीर जो एनेक्सेशन

का सवाल उठाया गया है और जो यह कहा गया है कि हिन्दुस्तान ने सिक्किम को एनेक्स किया है, यह चीन और अमेरिका ने उस समय जो बयान दिये ये, उन बयानों की हमारे देश के प्रधान मंत्री ने पूष्टि की है ग्रीर यह बहुत बड़ा जनवाती भीर राष्ट्रघाती काम है । प्रधान मंत्री ने देश का ग्रपमान किया है भीर हिन्द्स्तान की सार्वभौमिकता ग्रौर एकता के लिए यह वहत ही कलंक की बात है। देश के प्रधान मंत्री ने इस तरह की बात कही है। श्री मोरारजी देसाई को फौरान ही इस तरह के जनघाती भीर राष्ट्र-घाती वक्तव्य पर इस्तीफा दे देना चाहिए श्रीर इस पालियामेन्ट से माफी मांगनी चाहिए । मैं समझता हूं कि यह हिन्दुस्तान का अमेरिका और चीन के सामने घुटने टेकना है और यह एक राष्ट्रघाती काम है . . .

(Interruptions)

श्री सुन्दर सिंह भंडारी : उपसभापति महोदय, मैं यह जानना चाहता हं कि क्या क्वेश्चन ग्रावर में सभापति महोदय द्वारा प्रधान मंत्री को किसी परिस्थिति के ऊपर कोई स्पष्टीकरण देने के लिए कोई ब्रादेश या निर्देश दिया गया था भ्रौर क्या उस वक्त इस प्रकार की कोई चर्चा हुई थी ? ग्रगर ऐसा नहीं हम्रा था तो फिर यह म्रारोप लगाना या यह कहना कि प्राइम मिनिस्टर साहब को इस वात का नोटिस होने के बाद भी वे सदन में नहीं रहे, उचित नहीं है । मैं यह मानता हं ग्रीर यह स्वीकार करता हं कि प्रधान मंत्री को जितनी जल्दी हो उतनी जल्दी कोई वक्तव्य या स्टेटमेन्ट सदन में देना चाहिए ग्रौर स्थिति को स्पष्ट करना चाहिए। लेकिन जब प्रधान मंत्री जी ने ग्रपनी भ्रन्य व्यस्तताची के कारण 5.45 का समय निर्धारित किया है तो मुझे विश्वास है कि इस बात को स्वीकार किया जाएगा। सदन की इच्छा को प्रधान मिन्नी ने शिरोधार्य किया है भीर वे स्पष्टीकरण देने के लिए तैयार हैं। इसलिए मैं ग्रापके माध्यम से

माननीय सदस्यों से ब्राग्रह करूंगा कि प्रधान मंत्री जिस क्षण भी ग्रावें, उनके ग्राने तक दूसरा काम न हो, यह सदन की परिपाटी के लिए उचित नहीं होगा। एक प्रश्न उठा है जिसका स्पष्टीकरण होना भ्रावश्यक है भ्रीर उसका स्पष्टीकरण होगा । इसलिए मैं ग्रापसे निवेदन करना चाइंगा कि बजाय इसके कि हम इस विषय पर ग्रीर समय दें ग्रीर इस सदन का ग्रन्य काम न चलने दें यह उचित नहीं होगा । आपकी आज्ञा से जितनी जल्दी भौर जितने समय तक इस सवाल पर सदन वाद-विवाद करना चाहे. कर सकता है । ये सब बातें ग्राप पर निर्भर करती हैं। इसलिए मेरा विश्वास है कि प्रधान मंत्री जी के वक्तव्य होने तक इस सदन को प्रतीक्षा करने के लिए ग्राप सहमत कराएंगे।

SHRI JAGJIT SINGH AN AND: First of all, the whple House knows, Sir, that the moment the Chairman of the Hcuse walked in. Shri Bhupesh Gupta was on his feet about this issue, and it was only when the Chairman said that it would be taken Up after the Question Hour that Shri Bhupesh Gupta resumed his iseat. Then, right from 12.05 to 1 o'clock the House would not proceed WHh any business and the House has adequately expressed its •feelings that it would not allow any (other business to come up. Repeatedly Shri Biju Patnaik and Shri Sundar Singh Bhandari were saying that the Prime Minister was busy in the other House. I have found out that the Prime Minister was all along not busy in the other House. [Interruptions]. I have found it out. We were told that he was busy in the other House. He was not busy in the other House between 12.05 to iNOO (O'cloak. ((Interruptions) Let me proceed. The Minister of Parliamentary Affairs and Shri Sundar Singh Bhandari, the leader of the Janata Party here and Shri Biju Patnaik, an hon. Minister of [Shri Jagjit Singh Anand]

183

Cabinet, knew very well that the House was not allowing any business to be conducted till the Prime Minister came here. It was because of that that no proceedings were conducted till one o'clock. They were sitting here, (Interruptions) He was a witness to all that. I think he has intelligence enough to know it I give him credit for that intelligence. He may have it or he may not have it. The whole House was on its legs and it would not allow the busines, to be proceeded with. In view of this, the Prime Minister should have come immediately after lunch. The House has the sanie feelings now. A very major thing has happened. All the other things fall into the background because of this major happening. The House wishes that that thing should be taken up first and foremost. Otherwise the House should not conduct any other business.

श्री भोला पासवान शास्त्री : श्रीमन, मझे यह कहना है कि इस पर काफी बहस हो गई है। 5.45 पर सदन में आने वाले हैं। 6 बजे तक सदन की कार्यवाही होती है। हम लोगों ने यह तय कर लिया है कि हम लोग प्रधान मंत्री महोदय के आने से पहले तक की सदन की कार्यवाही में भाग नहीं लेंगे श्रीर इस बीच हम लोग सदन में उपस्थित नहीं रहेंगे ।

श्री कमलापित व्रिपाठी : मान्यवर, हमारे लिये भी यह सम्भव नहीं है कि ऐसी परिस्थिति में हम इस समय पारिटिसिपेट कर सके । इसलिए जब तक प्रधान मंत्री महोदय नहीं आते, उनका स्टेटमेन्ट नहीं हो जाता है, तब तक के लिये हम सदन का परित्याग करते हैं।

SHRI BHUPESH GUPTA; Sir, there was no justification for the Prime Minister not to come here. Therefore, I also leave the House.

SHRI N. H. KUMBHARE (Maha rashtra): Sir, on behalf of the Re publican Party, I am one with tht sentiments expressed by the othe hon. Members here. I am also stag' ing a walk-out.

(At this stage, some hon. Member, left the Chamber.)

DR. RAJAT KUMAR CHAKRA-BARTI (West Bengal): Sir, I wan to make a submission to you on 1 point of order or on a point of disorder. I want to know whether the House proceedings will continue 01 we should go home.

CALLING ATTENTION, RE TO A MATTER OF URGENT PUBLIC IMPORTANCE

MR. DEPUTY CHAIRMAN; Now, we take up Calling Attention to matter of urgent public importance. Shri Shyam Lai Yadav, Shri Bhishma Narain Singh, Shri Kalp Nath Raj—not here.

SHRI HARISINGH BHAGUBAVA MAHIDA (Gujarat): Sir, there is no quorum. I challenge that. So, the proceedings should not be there.

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): All the names have been called. They are not here. I ca_n leave now.

(Quorum bell rings)

MR. DEPUTY CHAIRMAN; Now there is quorum. We shall now take up Special Mention. There are four names— Shri Sankar Ghose, Shri Ramanand Yadav, Shri Pranab Mukherjee and Shri Bhupesh Gupta. None of the is here. So, we shall take up the next item, the Railway Budget.